

1./ 14.5.96.

Learned counsel for the applicant : Shri S.N.Tiawary

Heard learned counsel for the applicant on admission. In this OA, the agitation is against the deletion of the applicants' name from the list of successful candidates issued by the respondents on 23.3.92. That deletion was carried out under the orders of the respondents on 24.7.92, whereafter a representation was addressed to the then Chief Postmaster General by name on 1.9.92. Thereafter the applicants are said to have sent several reminders without any acknowledgement and reply from the respondents. The last representation was made on 6.4.95, which also was not replied to by the respondents. Shri Tiwary was not able to explain the reasons as to why he did not make efforts for their cases to be looked into by appropriate authority when the same was submitted in September, 1992. Shri Tiwary stated that the applicants are a Group 'D' official & and has been looking to the respondents for proper justice. After having failed he has come now in OA for redressal of the grievances.

2. The cause of action in this matter arose in July, 92. There is no valid explanation from the applicants why the remedial action was not pursued by them within time frame stipulated under the A.T. Act. In view of this, I am not inclined to admit this case. Since this is Division Bench matter, let it be placed before the D.B. as and when the same is available. As regards the interim stay, the learned counsel may

/CBS/

~~please~~ the prayer for interim stay before the Division Ben

N.K.Verma
(N.K. Verma)
Member (A)

2/7.11.1996

Counsel for the applicant: Mr. S. N. Tiwari

Heard the learned counsel for the applicant. This O.A. has been filed against, the order dated 23.3.1992 by which ~~his~~ ^{applicant} name was allegedly deleted from the list of successfull candidates. The present O.A. has been filed on 19.4.1996. It is contended that the applicant has been making repeated representations to the authorities concerned but to no effect. Repeated representation cannot extend the period of limitation. The O.A. is clearly barred by limitation and is dismissed as such.

(K. D. Sahā)
Member (A)

MPS.

(V. N. Mehrotra)
Vice-Chairman

V. N. Mehrotra